

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION No.†1189**  
TO BE ANSWERED ON 25.07.2016  
**NATIONAL COMMISSION FOR ST**

†1189. SHRI NABA KUMAR SARANIA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the composition along with the criteria adopted for appointment of members of the NCST and powers available to them;

(b) whether any post is laying vacant in the commission at present and if so, the details thereof along with the steps being taken by the Government to fill the said vacancy at the earliest; and

(c) the number of cases disposed of by the commission during each of the last three years and the current year?

**ANSWER**

MINISTER OF STATE IN THE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI JASWANTSINH SUMANBHAI BHABHOR)

(a): National Commission for Scheduled Tribes (NCST) consist of Chairperson, Vice-Chairperson and three other Members who are appointed by the President by warrant under his hand and seal. The Chairperson shall be appointed from amongst eminent social-political workers belonging to the Scheduled Tribes, who inspire confidence amongst the Scheduled Tribes by their very personality and record of selfless service. Members of the Commission shall be appointed from amongst persons of ability, integrity and standing who have had a record of selfless service to the cause of justice for the Scheduled Tribes. The Vice-Chairperson and other members out of whom at least two shall be appointed from amongst persons belonging to the Scheduled Tribes and at least one member shall be appointed from amongst women.

The Commission have the power to regulate its own procedure. For investigation and inquiry of any matter referred to in sub-clause (a) and (b) of Clause (5) of Section 338A of the Constitution, the Commission have all the powers of a civil court trying a suit.

(b): Presently, three posts of Member are lying vacant. The Government have already taken necessary steps to fill up these vacancies.

| (c): Number of cases disposed of by the Commission during the last three years and the current year is given as under: <b>Years</b> | <b>Number of cases</b> |
|-------------------------------------------------------------------------------------------------------------------------------------|------------------------|
| 2013-14                                                                                                                             | 982                    |
| 2014-15                                                                                                                             | 5161                   |
| 2015-16                                                                                                                             | 1316                   |
| 2016-17 (upto 19/07/2016)                                                                                                           | 464                    |